

In the National Company Law Tribunal, Jaipur

127/441/ND/2017

TA No. 61/2018

UNDER SECTION 441 OF IBC

In the matter of:

M/s. Kiran Fine Jewellers Pct. Ltd. Applicant/Petitioners

VS.

ROC Jaipur Respondent

Order delivered on 06.09.2018

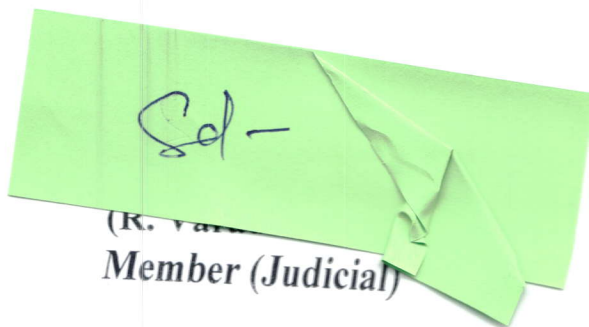
Coram: Shri R. Varadharajan, Member (Judicial)

For Petitioner (s) : Sandeep Taneja, Adv.

For Respondent(s) : Dr. Amol Shinde

ORDER

Learned counsel for the petitioner is present and learned Deputy Registrar of Companies for ROC is also present. Perusal of the records of this Tribunal shows that the report of the ROC is not available along with computation chart in relation to the maximum fine imposable for the offence and in the circumstances the ROC is directed to file a detail computation chart of fine/ punishment prescribed as normally done in relation to the petitions for compounding. For this purpose, 2 weeks time is granted to the ROC. Post the matter on 28.09.2018.


(R. Varadharajan)
Member (Judicial)